West Bengal Act X of 1970¹

THE WEST BENGAL COURT-FEES ACT, 1970.

West Ben. Act XLII of 1974.

... West Ben. Act XXI of 1980.

West Ben. Act XV of 1984. West
Ben. Act XXIX of 1985.

[26th February, 1970.]

An Act to amend and consolidate cite law relating to court-fees in the State of West Bengal.

WHEREAS it is expedient to amend and consolidate the law relating to courtfees in the State of West Bengal;

It is hereby enacted in the Twenty-first Year of the Republic of India, by the Legislature of Wesi Bengal, as follows:—

CHAPTER I

Preliminary.

1. (I) This Act may be called the West Bengal Court-fees Act, Short little. $^{1070}_{170}$

extern and application.

- (2) It extends lo ihe whole of the Stale of West Bengal,
- (3) The provisions of this Act shall not apply to fees or stamps relating lo documents presented or to be presented before any officer serving under the Central Government.
- (4) Where any other law contains provisions relating to the levy of fee in respect of proceedings under such other law, the provisions of this Act relating to the levy of fee in respect of such proceedings shall apply subject to the said provisions of such other law.
- 2. In this Act, unless there is anything repugnant in the subject or Definitions, context,—
 - (1) "appeal" includes a cross-objection;
 - (2) "Collector" includes any officer not below the rank of a Sub-Deputy Collector appointed by the Collector to perform the functions of a Collector under this Act;
 - (3) "Court" means any Civil, Revenue or Criminal Court and includes a Tribunal or other authority having jurisdiction under any local or special law to decide questions affecting the rights of parties;

For S laic men 1 of Objects and Reasons, see the Calcutta Gazette, Extraordinary, Part 1VA of the 30(h Januaty. 1970, page 285; for proceedings of the West Bengal Legislative Assembly, sec the proceedings of [he nice ling of (hat Assembly held on 9lh February, 1970.

[West Ben. Act "suit" includes an appeal from a decree except in section 9;

(5) expressions used and not defined in this Act or in the Bengal Ben. Aci I or General Clauses Aci, 1899, but defined in the Code of Civil Procedure, 1908, shall have the meanings respectively assigned to them in the said Code.

CHAPTER II Fees payable in Courts and in Public Offices.

- The fees for the lime being chargeable in the Court of Small Causes at Calcutta, and iis office shall be collected in the manner hereinafter appearing.
 - (1) No document which is chargeable with fee under this Act shall—
 - (i) be filed, exhibited or recorded in, or be acted on or furnished by, any Court including the High Court, or
 - (ii) be filed, exhibited or recorded in any public office'or be acted on or furnished by any public officer,

Levy or feirs in Court or Small Causes Calculla

Levy of tec in Courts and public offices

unless in respect of such document there be paid a fee of an amount not less than that indicated as chargeable under this Act:

Provided that, whenever the filing or exhibition in a Criminal Court of a document in respect of which (he proper fee has not been paid is, in the opinion of the Court, necessary to prevent a failure of justice, nothing contained in this section shall be deemed to prohibit such filing or exhibition:

Provided further that no fees chargeable under this Act shall be payable on documents that may be filed by the Slate Government in any proceedings before a Civil Court including High Court.

Explanation.—For the purposes of this proviso "documents" means and includes plaints, memorandum of appeal, petitions and papers of any kind required to be filed in connection with any proceedings before a Civil Court including High Court.

(2) Notwithstanding anything contained in sub-section (1) or in any other Act, a Court may receive a plaint or memorandum of appeal in respect of which an insufficient fee has been paid subject to the condition that the plaint or memorandum or appeal shall be rejected unless the plaintiff or appellant, as the case may be, pays to the Court within a lime to be fixed by the Court such reasonable sum on account of court-fees as the Court may direct.

'The proviso with "Explanation" was inserted by s. 2 of ihc WesL Bengal Court-fccs (Amendment) Aci, 1984 (Wesl Ben. Aci XV of 1984).

(Chapter II.—Fees payable in Courts and in Public Offices.—Sections 5, 6.— Chapter III.—Computation of fees.—Section 7.)

5. (J) In case any difference arises between ihe officer whose duty il is to see that any fee is paid under this Act and any suitor or his pleader as to the necessity of paying a fee or the amount thereof, the question shall, when ihe difference arises in the High Court, be referred to the Taxing Officer whose decision thereon shall be final, subject to revision, on an application made williin sixty days from the date of the decision, by ihe suitor or by his pleader, or such officer as may be appointed in this behalf by the Slate Government, by the Chief Justice or by such Judge of the High Court as the Chief Justice shall appoint either generally or specially in this behalf.

Procedure in ease of difference as lo necessity of amount of fee.

- (2) When any such difference arises in the Court of Small Causes at Calcutta, the question shall be referred to the Registrar of the Court of Small Causes at Calcutta whose decision shall be final, subject to revision, on application made within sixty days from the dale of the decision, by the party concerned or such officer as may be appointed in this behalf by the Slate Government, by the Chief Judge or by such Judge of the Court of Small Causes at Calcutta as the Chief Judge shall appoint either generally or specially in this behalf
- (3) The Chief Justice shall declare who shall be the Taxing Officer within the meaning of sub-section (1) of ihis section.
- 6. Notwithstanding anything contained in this Act or in any other law for the lime being in force, no document of any of the kinds chargeable under this Act shall be filed, exhibited or recorded in any Court including the High Court, or shall be received, furnished or acted upon by any such Court or by any public officer, unless, in respect of such document, the stamp referred to in section 39 has been purchased from a person authorised or appointed lo sell stamps in West Bengal.

Document inadmissible unless fees co lice ted by stamp purchased in West Bengal.

CHAPTER in Computation of fees.

7. The amount of fee payable under this Act in the suits next hereinafter mentioned shall be computed as follows:—

(i)]n suits for money including suits for damages or compensation, or arrears of maintenance, of annuities, or of other sums payable periodically—according to the amount claimed:

Provided lhaino fee shall be payable in suits for damages for defamation;

Proviso was inserted by s. 2 of the West Bengal Court-fees (Amendment) Acl, 1974 (West Ben. Acl XLI1 of 1974),

Compulation of fees payable in curtain suits, for money;

(Chapter III.—Computation of fees.—Section 7.)

Tor maintenance and annul tie.';;

(ii) In suits for maintenance and annuities or other sums payable periodically—according to the value of the subject-matter of the suit, and such value shall be deemed to be len limes the amount claimed lo be payable for one year:

Provided that in suiis by widows for maintenance such value shall be deemed lo be the amount claimed lo be payable for one year;

(iii) In suits for movable property other than money, where the subject-mailer has a market value—according to such value al the date of presenting the plaint;

as for instance, in the case of documents relating lo title,

for movable prapeny having a market value:

(iv) In suits-(a) for movable property where the subject-matter has no market value,

(b)

for movable property of no market value;

for declaratory decree an J consequential relief;

injunction;

Tor

else me nt:

for accounts:

- (c) to obtain an injunction, .
- for a right to some benefit (not herein otherwise provided for) lo arise out of land, and

to obtain a declaratory decree or order, where consequential relief is

(e) for accounts-

prayed,

according to the amount al which the relicT sought is valued in ihe plaini or memorandum of appeal subject lo ihe provisions of section 11.

In all such suits the plaintiff shall slate the amount at which he values ihe relief sought.

- (v) In suits for the possession of land, buildings or gardens, not being suits referred to in clause (vi)-
 - (a) according to Ihe value of the subject-matter, and such value shall be deemed lo be fifteen limes ihe net profits which have arisen from the land, building or garden during ihe year next before the date of presenting the plaint, or if the Court sees reason lo think that such profits have been wrongly estimated, fifteen times such amount as ihe Courl may assess as such profits or according to the marketvalue of the land, building or garden, whichever is lower;
 - (b) if, in ihe opinion of the Court, such profits are not readily ascertainable or assessable, or where (here are no such profits, according to ihe market-value of the land, building or garden;

possession of land. buildings or gardens

(Chapter HI.—Computation of fees.—Section 7.)

Explanation.—In this paragraph "building" includes a house, outhouse, stable, privy, urinal, shed, hui, wall and any othersuch structure, whether of masonry, bricks, wood, mud, metal or any other material whatsoever;

- (vi) In a suit for recovery of possession of immovable property from—
 - (a) a irespasser, where no declaration of title to property is either prayed for or necessary for disposal of the suit—according to the amount al which Ihe relief sought is valued in the plaint subject to the provisions of section II;

Tor recovery of possession of immovable property;

- (b) a licensee upon revocation or termination of his license,—
 - (i) where a license fee is payable by (he licensee in respect of the immovable property to which the suit refers—according to the amount of the license fee of the immovable property payable for ihe year next before the date of presenting the plaint, or
 - (ii) where no such license fee is payable by the licensee—according to the amount at which the relief sought is valued on Lhe plaint subject to the provisions of section 11;
- (vii) In suits to enforce a right of pre-emption—according to the marketvalue of the land, building or garden in respect of which the right is claimed:

Explanation.—In this paragraph "building" has the same meaning as in paragraph (v);

(viii) In suits for partition and separate possession of a share of joint family property or of a joint property, or to enforce a right to a share in any property on the ground that it is joint family property or joint property—if the plaintiff has been excluded from possession of the property of which he claims to be a coparcener or co-owner according to the market-value of lhe share in respect of which lhe suit is instituted;

to enforce a right of preempt ion;

- (ix) In suits for lhe interest of an assignee of land-revenue— fifteen times his net profits as such for the year next before lhe dale of presenting the plaint;
- (x) In suits lo sel aside an attachment of land or of an interest in land or revenue—according to lhe amount For which the land or interest was attached:

Tor pa nil ion and separate possession of a share of joinl family properly, etc.;

for interest of assignee of land- revenue; (o sel aside an attachment;

The West Bengal Court-fees Act, 1970.

C Chapter 111.—Computation of fees.—Section S.)

Provided that, where such amount exceeds the value of the land or interest, the amount of fee shall be computed as if the suit were for the possession of such land or interest;

ь redeem;

(xi) In suits against a mortgagee for (he recovery of the property mortgaged,

to foreclose;

and in suits by a mortgagee to foreclose the mortgage, or where the mortgage is made by conditional sale, to have the sale declared absolute-

according to the principal money expressed to be secured by the instrument of mortgage;

for specific mance:

(xii) In suits for specific performance-

(a) of a contract of sale—according (o the amount of the consideration,

(b) of a contract of mortgage—according to the amount agreed 10 be secured,

- (c) of a contract of lease—according to the aggregate amount of the fine or premium (if any) and of the rent agreed to be paid during the first year oF the term,
- (d) of an award-according to the amount or value of the property in dispute; (xiii) In the following suits between landlord and tenant—

between landlord and tenant:

- (a) for the delivery by a tenant of Ihe counterpart of a lease,
- (b) to enhance the rent of a tenant having a right of occupancy, (c) for the delivery by a landlord of a lease,
- for Ihe recovery of immovable property from a tenant including a tenant holding over after the determination of a tenancy,
- (e) to contest a notice of ejectment,
- (f) to recover the occupancy of immovable property from which a tenant has been illegally ejected by the landlord, and
- (g) for abatement of rent-

according to the amount of the rent or the immovable property to which the suit refers, payable for the year next before the date of presenting the plaint.

Fes on 8. The amount of fee payable under this Acl on a memorandum °f appeal against an order relating to compensation under any Act For againsi ofappeai order the time being in force for the acquisition of land for public purposes, shall be computed according to the difference between the amount compensaawarded and the amount claimed by the appellant. lion.

(Chapter III.—Computation of fees.—Sections 9-12.)

9. In every suit in which an ad-valorem court-fee is payable under this Aci on the plaint, (he plaintiff shall file with the plaint a statement of particulars of the .subject-mailer of the suit and his own valuation thereof unless such particulars and lhe valuation are contained in the plaint. The statement shall be in such form and shall contain such particulars as may be prescribed by lhe Stale Government by notification in lhe *Official Gazette*. In every such suil the plaintiff shall also, if the Court so directs, file a duplicate copy of the plaint and of the said statement.

Statement of particulars of subject-mallcrof suiu and plaintiff s valuation (hereof.

- 10. (I) In every suil in which a court-fee is payable under this Act on the plaint or memorandum of appeal lhe Court shall, on lhe dale fixed for the appearance of the opposite party or as soon as may be thereafter, and in every case before proceeding to deliver judgment, record a finding whelher a sufficient couri-fee has been paid.
- (2) If the Court records a finding that an insufficient court-fee has been paid on the plaint or memorandum of appeal the Court shall—
 - (a) stay all further proceedings in lhe suit until it has determined the proper amount of such court-fee payable and the plaintiff or the appellant, as the case may be, has paid such amount or until the date referred lo in clause (b), as the case may be:

Procedure where insufficient court-Tee is Tried on plaint or memorandum or appeal.

Provided lhat if the plaintiff or appellant gives, within such lime as the Court may allow, security, to the satisfaction of the Court, for the payment of any additional amount for which he may be found liable the Court may proceed with the suit,

- (b) fix a dale before which the plaintiff or appellant shall pay the amount of court-fee due from him, as determined by lhe Court under clause (a).
- (3) If the plaintiff or appellant Tails to give the security referred to in clause (a) of subsection (2) or lo pay the amount referred to in clause (b) of that sub-section within the time allowed, or before the dace fixed, by the Court, as the case may be, lhe suit shall be dismissed.
- 11. IT the Court is of opinion that the subject-matter of any suit has been wrongly valued, it may revise the valuation and determine the correct valuation and may hold such inquiry as it thinks fit for such purpose.

Inquiry as [o valuation of

12. (1) For the purpose of an inquiry under section II the Court may depute, or issue a commission to, any suitable person to make such local or other investigation as may be necessary and to report thereon to the Court. Such report and any evidence recorded by such person shall be evidence in the inquiry.

Investigation Lo ascenam proper valuation

The West Bengal Court-fees Act, 1970.

(Chapter III.—Computation of fees.—Sections 13-15.)

- (2) The Court may, from lime lo time, direct such party to the suil as it thnks fit lo deposit such sum as the Court thinks reasonable as the cosis of the inquiry, and if the costs are not deposited within such time as the Court shall fix, may, notwithstanding anything contained in any other Act, dismiss the suit if such party is the plaintiff or the appellant and, in any other case, may recover the costs as a public demand.
- Power of persons making inquiry under sections 1 i and 12.
- 13. (1) The Court, when making an inquiry under section 12 shall have, respectively, for the purposes of such inquiry or investigation, the powers vested in a Court under the Code of Civil Procedure, 1908 in respect of the following matters, namely:—

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- (a) enforcing the attendance of any person and examining him on oath or affirmation:
- (b) compelling the production of documents or material objections; and(c) issuing commissions for the examination of witnesses.
- (2) An inquiry or investigation referred to in sub-section (1) shall be deemed to be a judicial proceeding mihin the meaning of sections 193 and 228 of the Indian Penal Code.

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Costs or inquiry as to valuation and refund of excess fee.

- 14. (1) If in the result of an inquiry under section 11 the Court finds that the subject-matter of the suil has been under-valued the Court may order the parly responsible for the undervaluation to pay all or any part of Ihe costs of the inquiry.
- (2) If in the result of such inquiry the Court finds that the subject- matter of the suit has noi been undervalued the Court may, in its discretion, order that all or any part of such costs shall be paid by the State Government or by any parly to the suit at whose instance the inquiry has been undertaken, and if any amount exceeding the proper amount of fee has been paid shall refund the excess amount so paid.
 - 15. Where, in any suit for mesne profits or for land and mesne profits or for an account, the fee which would have been payable if the suit had comprised the whole of the relief to which the Court finds the plaintiff to be entitled, exceeds the fee actually paid, the Court shall require the plaintiff to pay an additional fee equal to the amount of (he excess, and if such additional fee is not paid within such lime as the Coun may fix, the suit, or if a decree has previously been passed therein, so much of the claim as has rot been so decreed, shall be dismissed:

Provided thai, where the additional fee is payable in respect of a portion of Ihe claim which can be relinquished, that portion only shall be dismissed.

Procedure in suiLs for mesne profits or account when amount found due execcds amount claimed.

(Chapter III.—Computation of fees.—Seel ions 16-18.)

- 16. (1) Every question relating lo valuation for the purpose of Decision of determining the amount of any fee chargeable under this Chapter on a vaVuruion", plaint or memorandum of appeal shall be decided by the Court jn which such plaint or memorandum, as Lhe case may be, if filed, and such decision shall be final as between the parlies to the suit.
 - (2) Em whenever any such suit conies before a Coun of Appeal, reference or revision, if such Court considers that the said question has been wrongly decided, lo Lhe detriment of the revenue, il shall require the party by whom such fee has been paid to pay so much additional fee as would have been payable had lhe question been rightly decided,
 - (a) if the party required to pay is the appellant or petitioner, lhe provisions of sub-sections (2) and (3) of section 10 shall, so far as may be, apply;
 - (b) if lhe party required Lo pay is lhe respondent or lhe opposite party, the provisions of suh-section (2) of section 10 shall, so far as may be, apply, and, if such party fails to pay the fee required before the dale fixed by Lhe CourL, the Court shall recover lhe amount of such fee from him as a public demand.

Explanation.—For lhe purposes of ihis section a question relating to the classification of any suit for the purpose of section 7 shall not be deemed lo be a question relaling to valuation.

- 17. (1) The High Court shall, when dealing with an application for Recovery of leave to appeal to Lhe Supreme Court, make an order for Lhe payment r4'^ccrtain of any deficiL court-fee with such interest not exceeding six *per centum cws*, *per annum* as the High Court may direct, in all cases where Lhe High Court finds that the subject-matter of the suit or appeal had been undervalued either in lhe Court of first instance or in the Court of Appeal or in both, irrespective of whether lhe certificate of fitness for appeal to the Supreme Court is or is not granted.
- (2) The fee together with interest thereon found lo be payable under subsection (1) shall be paid by the party ordered lo do so and if such party fails to pay lhe amount required before lhe date fixed by lhe High Court, it shall be recoverable from him as a public demand.
- 18. If an appeal orplainl, which has been rejected by Lhe lower Court 'S t>f 1908. on any of the grounds mentioned in the Code of Civil Procedure, is ordered to be received, or if a suit is remanded in appeal, on any of the grounds mentioned in Order XLI, rule 23 of the same Code for a second decision by the lower Court, the Appellate Court shall grant to the appellant a certificate, authorizing Itim lo receive back from the

Refund of fee paid on memorandum of appeal.

Collector the full amount of fee paid on the memorandum of appeal:

(Chapter III.—Compulation of fees.—Sections 19-22.)

Provided that if, in Lhc case of a remand in appeal, the order of t remand shall not cover the whole of Ihe subject-matter of the suit, the certificate so granted shall not authorize the appellant to receive back more than so much fee as would have been originally payable on the part or parts of such subject-matter in respect whereof the suit has been remanded.

Refund fee on application for review nl judgmenl. 19. Where an application for a review of judgment is presented on or after the ninetieth day from the date of ihe decree, ihe Court, unless the delay was caused by the applicant's laches, may, in its discretion, grant him a certificate authorizing him lo receive back from Ihe Collector so much of the fee paid on ihe application as exceeds the fee which would have been payable had it been

presented before such day.

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 reverses or
 modifies its
 former
 decision on
 ground of mi
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- 20. (I) Where an application for a review of judgment is admitted, and where, on the rehearing, the Court reverses or modifies its former decision on the ground of mistake in law or fact, the applicant shall be entitled to a certificate from the Court authorizing him to receive back from the Collector so much of the fee paid on the application as exceeds the fee payable on any oiher application to such Court under Schedule II to this Acl, No. 1, clause (b) or clause (d).
- (2) Nothing in sub-section (1) of this section shall entitle the applicant lo such certificate where the reversal or modification is due, wholly or in part, lo fresh evidence which mighihave been produced at the original hearing.
- 21. (I) In any suil in which two or more separate and distinct causes of action are joined and separate and dislincl reliefs are sought iji respect or each, the plaint or memorandum of appeal shall be chargeable with the aggregate amount of the fees with which lhe plaints or memoranda of appeal would be chargeable under this Acl in separate suits instituted in respect of each such cause of action:

Mullifarious suits.

Provided that nothing in this sub-section shall be deemed to affect any power conferred by or under the Code of Civil Procedure, 1908, to order separate trials.

- (2) Where more reliefs lhan one based on Ihe same cause of action are sought either jointly or in the alternative, the fee shall be paid according to the value of the relief in respect of which the largest fee is payable.
- 22. When the first or only examination of a person who complains of the offence of wrongful confinement, or of wrongful restraint, or of any offence other than an offence for which police officers may arrest

Whiten examinations of complain5ori90S.

(Chapter III.—Computation of fees.—Section 23.)

without a warrant. and who has not already presented a petition on which a Tee has been levied under this Act, is reduced lo writing under the 5 or IK98. provisions of the Code of Criminal Procedure, the complainant shall pay a fee of one rupee unless the Court thinks fit to remit such payment.

23. Nothing contained in this Act shall render the following documents Exemption chargeable with any fee:—

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ts.

- (i) Power-of-attorney or other written authority to institute or defend a suit when executed by a member of any of the Armed Forces of lhe Union noi in civil employment.
- Written statements called for by lhe Court after the first hearing of a suil.
- (iii) Probate of a will, letters of administration, where the amount or value of the properly in respect of which Lhe probate or letters or certificate shall be granted does not exceed two thousand rupees.
- (iv) Application or petition to a Col lector or other officer making a settlement of land-revenue, or to the Board of Revenue, relating to matters connected with lhe assessment of land or the ascertainment of rights thereto or interests therein, if presented previous lo lhe final confirmation of such settlement.
- (v) Application relating to a supply for irrigation of water belonging lo Government,
- (vi) Application for leave to extend cultivation, or to relinquish land, when presented to an officer of land-revenue by a person holding, under direct engagement with Government, land of which the revenue is settled, but not permanently.
- (vii) Application for service of notice of relinquishment of land or of enhancement of rent,
- (viii) Written authority to an ageni Lo distrain.
- (ix) First application (other than a petition containing a criminal charge or information) for the summons of a wilness or other persons to attend either to give evidence or to produce a document, or in respect of the production or filing of an exhibit not being an affidavit made for I he immediate purpose of being produced in Court.
- (x) Bail bonds in criminal cases, recognizances to prosecute or give evidence, and recognizances for personal appearance or otherwise.

(Chapter IV.—Probates, letters of administration and certificates of administration.—Section 24.)

- (xi) Petition, application, charge or information respecting any offence, when presented, made or laid lo or before a Police Officer, or to or before Lhe Heads of Village or [he village police.
- (xii) Petition by a prisoner, or other person in duress or under restraint of any Court or its officers. ■
- (xiii) Complaint of a public servant (as defined in the Indian Penal 15 of i860. Code), a municipal officer, or an officer or employees of Government Railway.
- (xiv) Application for permission lo cut timber in Government forests or otherwise relating to such forests,
- (xv) Application for the payment of money due by Government to the applicant.
- (xvi) Petition of appeal against any municipal tax,
- (xvii) Applications for compensation under any law for the time being in force relating to the acquisition of property for public purposes,
- (xviii) Petitions of appeal by employees of the Government or Court of Wards against orders or dismissal, reduction or suspension; copies of such orders filed with such appeals, and applications for obtaining such copies.

CHAPTER IV

Probates, letters of administration and certificates of administration.

Relief where 24. Where any person on applying for the probate of a will or letters 1 o o court-fee has °f administration has estimated the property of the deceased lo be of been paid. greater value than the same has afterwards proved to be, and has consequently paid loo high a court-fee thereon, if, within six months after the true value of lhe property has been ascertained, such person produces the probate or letters lo the Board of Revenue for the local area in which the probate or letters has or have been granted,

and delivers Lo suh Authority a particular inventory and valuation of the property of the deceased, verified by affidavit or affirmation,

and if such Authority is satisfied that a greater fee was paid on the probate or letters than the law required, the said Authority may—

(a) cancel the stamp on the probate or letters, if such stamp has not been already cancelled;

(Chapter IV.—Probates, letters of administration and certificates of administration.—Sections 25-27.)

- (b) substitute another stamp for denoting the court-Tee which should have been paid thereon; and
- (c) make an allowance For the difference between them as in the case of spoiled stamps, or repay the same in money, at his discretion.
- 25. (1) Whenever it is proved lo Lhe satisfaction of such Authority lhat an executor or administrator has paid debts due from the deceased lo such an amount as, being deducted out of the amount or value of the estate, reduces the same to a sum which, if il had been the whole gross amount or value of Lhe estate, would have occasioned a less court-fee to be paid on the probate or letters of administration granted in respect of such estate than has been actually paid thereon under this Act, such Authority may return lhe difference, provided the same be claimed within three years after the date of such probate or letters.

Relief where debts due Tram a deceased person have been paid oul ofhis estate.

- (2) But when, by reason of any legal proceeding, the debts due from the deceased have noc been recovered and made available, and in consequence thereof the executor or administrator is prevented from claiming the return of such difference within the said term of three years, the said Authority may allow such further time for making the claim as may appear lo be reasonable under the circumstances.
- 26. (1) Whenever a grant of probate or letters administration has been or is made in respect of the whole of the properly belonging lo an estate, and the full fee chargeable under this Act has been or is paid ihereon, no fee shall be chargeable under the same Acl when a like grant is made in respect of the whole or any part of the same property belonging to the same estate.

Relief in ease of several grants.

- (2) Whenever such a granl has been or is made in respect of any property forming part of an estate, the amount of fees then actually paid under this Acl shall be deducted when a like grant is made in respect of property belonging Lo the same estate, identical with or including the properly to which the former granl relates.
- 27. The probate of the will, or the letiers of administration of the effects, of any person deceased heretofore or hereafter granted shall be deemed valid and available by his executors or administrators for recovering, transferring or assigning any movable or immovable property whereof or whereto the deceased was possessed or entitled, eilher wholly or partially as a trustee, noiwithslanding the amount or value of such property is no\ included in the amount or value of the estate in respect of which a court-fee was paid on such probate or letters of adminisiraLion.

Probates declared valid as to property though not covered by court-fee.

(Chapter IV.—Probates, letters of administration and certificates of administration.—Sections 28-30.)

Provision for case.\where loo low a coun-fee has been paid on prob.ilcs, 28. Where any person on applying for probate or letters of administration has estimated ilie estate of the deceased lo be of less value than the same has afterwards proved to be, and has in consequence paid too low a court-fee thereon, the Board of Revenue for the local area in which the probate or letters has or have been granted may, on the value of the estate of the deceased being verified by affidavit or affirmation, cause lhe probate or letters of administration lo be duly stamped on payment of the full court-fee which ought to have been originally paid thereon in respect of such value and of the further penalty, if the probate or letters is or are produced within one year from lhe dale of (he grant, of five times, or, if it or lhey is or are produced after one year from such dale, of twenty times, such proper courl-fee, without any deduction of lhe court-fee originally paid on such probale or letters:

Provided that, if lhe application be made within six months after lhe ascertainment of the true value of the estate and the discovery that too low a court-fee was at first paid on the probale or letters, and if lhe said Authority is satisfied that such fee was paid in consequence of a mistake or of ils not being known at the lime (hat some particular part of the estate belonging to the deceased, and without any intention of fraud or to delay the payment of the proper court-fee, the said Authority may remit the said penalty, and cause the probale or letters to be duly stamped on payment only of die sum wanting to make up the fee which should have been at first paid thereon.

Administrator lo give proper security before letters stamped under section 28,

Executors, ctc..
not paying full
court-fee on
probates, etc.,
within six
months after
discove/y of
underpayment.

- 29. In case of letters of udministration on which too low a court- fee has been paid at first, the said Authority shall not cause the same to be duly stamped in manner aforesaid until (he administrator his given such security to the Court by which the letters of administration have been granted as ought by law lo have been given on the granting (hereof in case lhe full value of the estate of the deceased has been then ascertained.
- 30. Where loo low a courl-fee has been paid on any probate or letlers of administration in consequence of any mistake, or of ils not being known all the time that some particular part of the estate belonged lo the deceased, if any executor or administrator acting under such probate or letters does not, wilhin six months after the discovery of the mistake or of any effects nol known at the time to have belonged to the deceased, apply lo the snid Authority and pay what is wanting lo make up (he court-fee which ought to have been paid at first on such probate or letters, he shall forfeit lhe sum of one thousand rupees and also a further sum all the rale of ten *per cent*, on the amount of the sum wanting to make up the proper court-fee.

(Chapter IV.—Probates, letters of administration and certificates of administration.—Section 31.)

- 31. (L) Where an application for probate or tellers of administration is made to any Court oilier than **Lhe** High Court, the Court shall cause notice of **Lhe** application lo be given to the Collector.
- (2) Where such an application as aforesaid is made to the High Court, **Lhe** High Coun shall cause notice of the application to **be** given to the Board of Revenue for the local area in which the High Court is situated.
- (3) The Collector within the local limits of whose Revenue-jurisdiction the property or the deceased or any part thereof is, may at any lime inspect or cause to be inspected, and Lake or cause lo be taken copies or, the record of any case in which application for probate or letters of administration has been made; and if, on such inspection or otherwise, lie is of opinion that the petitioner has under-estimated lhe value of The property of the deceased, the Collector may, if he thinks fit, require (lie attendance of the petitioner (either in person or by agent) and Lake evidence and inquire into the matter in such manner as he may think fit, and, if he is still of opinion that the value of the property has been under-estimated, may require the petitioner to amend the valuation.
- (4) If the petitioner does not amend **Lhe** valuation lo **Lhe** satisfaction of the Collector, lhe Collector may move the Court before which lhe application for probale or letters of administration was made, to hold an inquiry into the **true** value of the property:

Provided lhat no such motion shall be made after lhe expiration of six months from the date of the exhibition of the inventory required by section 317 of the Indian Succession Aci, 1925.

- (5) The Court, when so moved as aforesaid, shall hold, or cause to be held, an inquiry accordingly, and shall record a finding as to the Irue value, as near as may be, at which the property of the deceased should have been estimated. The Collector shall be deemed to be a party to like inquiry.
- (6) For the purposes of any such inquiry, lhe Court or person authorized by the Court Lo hold lhe inquiry may examine lhe petitioner for probate or letters of administration on oalh (whelher in person or by commission), and may take such further evidence as may be produced to prove the true value of the property. The person authorized as aforesaid lo hold the inquiry shall return to the Court the evidence taken by him and report the result of lhe inquiry, and such report and the evidence so taken shall be evidence in the proceeding, and the Court may record a finding in accordance with the report, unless it is saLisfied that it is erroneous.
- (7) The finding of lhe Court recorded under sub-section (5) shall be final, but shall noi bar the entertainment and disposal by the Board of Revenue of any application under section 28.
- (8) The Slate Government may make rules for the guidance of Collectors in **Lhe** exercise of lhe powers conferred by sub-section (3).

Notice or applications Tor probale or Idlers of administration to be given to Revenue- au I tidily and procedure thereon

39 of 1925.

(Chapter IV.—Probates, letters of administration and certificates of administration.—Sections 32-34.—Chapter V.—Process-fees.—Section 35.)

P/Jment or court-fees in respect of probales and " Idlers or lion.

- 32. (1) No order entitling lhe petitioner to the grant of probate or letters of adjiimisir.ilion shall be made upon an application for such gram until the petitioner has filed in lhe Court a valuation of the property in the form set Forth in Schedule III, and the Court is satis Tied that the Fee mentioned in No. 10 of Schedule I has been paid on such valuation.
- (2) The grant of probate or letters of administration shall not be delayed by reason of any motion made by the Collector under subsection (4) of section 31.

Recovery or penalties, is it.

- ies, 33. (1) Any excess fee found lobe payable on an inquiry held under sub-section (6) of section 31, and any penalty or forfeiture under section 30, may, on (he certificate of lhe Board of Revenue, be recovered from the executor or administrator as if it were an nrrear of land-revenue by any Collector.
- (2) The Board of Revenue may remit the whole or any pan of any such penally or forfeiture as aforesaid, or any part of any penally under section 28 or of any court-fcc under section 28 in excess of Lhe full court-fee which ought to have been paid.

Section 42 not D apply to probates or letters of administration.

34. Nothing in section 42 shall apply to probates or letters of administration.

CHAPTER v

Pro cess-fees.

- 35. (1) The High Court shall, as soon as may be, make rules as to the following matters:— $\ \ \,$.
 - (i) the fees chargeable for serving and executing processes issued by such Court in its appellant jurisdiction, and by the other Civil and Revenue Courts established within the local limits of such jurisdiction;
 - (ii) the Fees chargeable For serving and executing processes issued by the Criminal Courts established within such limits in the case of offences other than offences for which police officers may arrest without a warrant; and
 - (iii) lhe remuneration of Lhe peons and all other persons employed by leave of a Court in the service or execution oF processes.
- (2) The High Court may from lime to time alter and add to the rules so made.

(3) All such rules, alterations and additions shall after being confirmed $Con\ firm\ a-$ by the State Government be published in the *Official Gazette*, and shall publication thereupon have the force of law.

The Wesl Bengal Court-fees Act, J 970. X of 1970.]

261

Rullis OS (1) CHS Li of processus.

(Chapter V. —Process-fees.—Sections 36-38.—Chapter VI.—Of the mode of levying feex.— Sec/ions 39-41.)

36. A table in lhe English and Vernacular languages, showing Lhe fees chargeable for such service and exec υ lion, shall be exposed ι 0 view in a conspicuous part of each Court.

The West Bengal Court-fees Act, 1970. {West Bengal Court-fees Act, J. 970 and subject to rules lo be made by the High Court and approved by lie Stale Government, every District Judge and every Magistrate of a District shall fix, and may from time to time alter, lhe number of peons necessary to be employed for the service and execution of processes issued out of his Court and each of the Courts subordinate thereto.

Explanation.—For the purposes of ihis section, every Court of Small Causes established under the Provincial Small Cause Courts AcJ, 1887, shall be deemed to be subordinate to the Court of ihe District Judge.

38. Subject lo rules to be framed by the Board of Revenue and approved by the Stale Government, every officer performing lhe functions of a Collector of a district shall Fix, and may from time to time aller, lhe number of peons necessary to be employed for the service and execution of processes issued out of his Court or Lhe Courts subordinate lo him

Tables or process

Number of peons in district and subordinat e Court-1...

CHAPTER VI OF the mode of levying fees.

39. All fees referred Lo in section 3 and chargeable under ihis Act shall be collected by stamps.

Number of peons in Mofui-.il Small Causes Courts.

40. The stamps used to denote any fees chargeable under ihis Act shall be impressed or adhesive, or partly impressed and partly adhesive, as the State Government may, by notification in the *Official Gazette* from lime lo time, direct.

Number of peons in Revenue Courts.

- 41. (I) The State Government may, from time to lime, make rules for regulating—■
 - (a) the supply of stamps to be used under this Act;
 - (b) the number of stamps to be used for denoting any fee chargeable under this Act;
 - (c) the renewal of damaged or spoiled stamps; and
- (d) the keeping or accounts of all stamps used under this Act: Provided (hat, in the case of stamps used in the High Court, such

rules shall be made with the concurrence of the Chief Justice of that Court.

(2) All such rules shall be published in the *Official Gazette*, and shall thereupon have lhe force of law.

Collection of fees by stamps,

Stamps to be impressed of adhesive.

Rules for supply, number, renewal and keeping accounts or stamps. X of 1970. Chapter VI.—Of the mode of levying fees.—Sections 42-44,— Chapter VIS.— Miscellaneous.—Sections 45. 46.)

Slumping documeriLi inadvertently received.

- 42. (1) No document which ought to bear a stamp under this Act shall be of any validity, unless and until it is properly stamped.
- (2) But, if any such document is through mistake or inadvertence received, filed or used in any Court or office without being properly stamped, the presiding Judge or the head of the office, as the case may be, or, in the case of lhe High Court, any Judge of such Court, may, if he thinks fit, order that such document be stamped as he may direct; and on such document being stamped accordingly, the same and every proceeding relative thereto shall be as valid as if it had been properly stamped in the first instance.

43. Where any such document is amended in order merely to correct a mistake and to make it conform to lie original intention of the parties, it shall not be necessary to impose a fresh slump.

Amended document.

44. (1) No document requiring a stamp under this Act shall be filed or acted upon in any proceeding in any Court or office until the stamp has been cancelled.

Cancellation of si amp.

(2) Such officer as the Court or the head of the office may from lime to time appoint shall, on receiving any such document, forthwith effect such cancellation by punching out the figure-head so as lo leave lhe amount designated on the stamp untouched, and the part removed by punching shall be burnt or otherwise destroyed.

CHAPTER VII

Miscellaneous-

Sale of 45. (]) The Stale Government may, from time lo time, make rules slamps. for regulating the sale of, and the particulars to be entered at the time of sale on, stamps lo be used under this Act, the persons by whom alone such sale is to be conducted, and the duties and remuneration of such persons,

- (2) All such rules shall be published in the *Official Gazette* and shall thereupon have the Force of law.
- (3) Any person appointed to sell stamps who disobeys .my rule made under this section, and any person nol so appointed who sells or offers for sale any stamps, shall be punished with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both

Enlargement 46. Where any period is fixed or granted by the Court for the doing o time. ^ prescribed or allowed by this Acl, the Court may, in its discretion, from lime to time, enlarge such period, even 1 hough lhe period

originally fixed or granted may have expired.

264 {West Ben. Act The West Bengal Court-fees Act, J 970.

The West Bengal Court-fees Act, 1970. (Chapter VII.—Miscellaneous.—Sections 47-50.)

47. (1) The Siaie Governmeni may, from lime to lime, subject lo such conditions or X of 1970 strictions as iimay think fit to impose, by noli fi cat ion in the Official Gazette, suspend the payment of or reduce or remit, in the whole of West Bengal or in any part therof", all or any of the fees mentioned in Schedules I and IT to this Act and may in like manner cancel or vary such order.

suspend. rtimii fees.

- (2) The State Government may, from lime lo lime by rules, prescribe the manner in which any fee the payment of which is suspended under sub-section (!) may be realised and for this purpose direct that such fee may be recovered as a public demand.
- 48. Nothing in Chapters II and VI of this Act applies to the Commission payable to the Accountant-Genera I of lhe High Court or to the fees which any officer of lhe High Court is allowed to receive in addition to a fixed salary.

Saving or tees 10 cenain officers of High Court.

49. Until rules are framed under sections 9, 35, 41, 45 and subsection (2) of section 47 and until notifications are issued under subsection (1) of section 47, the rules and notifications in-force on the date of commencement of lhe Act in respect of matters referred to in those sections shall, in so far as they are not inconsistent with ihis Aci, continue.

Continuance in force of lhe existing rules.

- 50, (1) The Court-fees Act, 1870, in its application to Hie State of West Bengal and in relation lo the fees and stamps other than fees and stamps relating lo documents presented or to be presented before an officer serving under the Central Government is hereby repealed.
- (2) All suits and proceedings instituted before the commencement of the West Bengal Court-fees Ordinance, 1969, and all proceedings by way of appeal, revision or otherwise arising therefrom whether instituted before or after such commencement shall, notwithstanding the repeal of the Court-fees Act, 1870, be governed by the provisions of the said Act and lhe rules made thereunder.
 - (3) The West Bengal Court-fees Ordinance, 1969. is hereby repealed.

(4) Anything done or any action laken under the West Bengal Cauri-fees Ordinance, 1969, shall be deemed to have been validly done or taken under this Act as if this Act had commenced on the 10th day of January, 1970.

Repeal and savings.

West Ben Orel. XVII of 1969

7 of 1R7G.

(Schedule I.)

SCHEDULE I.

Ad valorem

Fees

Number.

). Plaint written statement pleading a set-off or counter claim or memorandum of appeal (nol otherwise provided Tor in this Act) or Of CTOSS-

objection presented lo >hc High Court or any Civil or Revenue Court except ihe Court menti on cd i n see li on 3.

When lhe amount or value or die subjecl-maller in dispute does nol exceed seventy-five ru pees, fo r eve ry five ru pees or pan thereof of such amount or value, and

when such amount or value exceeds sevenly-five rupees, for every five rupees or pan [hereof in excess of seven ly- five rupees, up to one hundred rupees, and

when such amount or value exceeds one hundred rupees, for every len rupees or part [hereof, in excess of one hundred rupees, up to one hundred and fifty rupees.

and
when such amouni or value
exceeds one hundred and
fifty rupees, for every len
rupees or pan Ihe nccf, up
to one iho usand rupees,
nnd

when such aniounl or value exceeds one thousand rupees, for every one hundred rupees orpamherrof, inexecssofone thousand rupees, up lo seven thousand five

hundred rupees, and
when such amount or value
exceeds seven thousand five
hundred rupees, forevery two
hundred and fifty rupees or part
thereof in excess of seven
thousand five hundred rupees, up
To len thousand rupees,

when such amount or value exceeds (en thousand rupees, for every five hundred rupees or part [hereof, in excess of len thousand rupees, up [o twenty Ihousand rupees.

Forty paise.

Fifty paise.

One rupee and sixty-five paise.

One rupee and fifteen paisc.

Seven rupees and fifty paise.

Fifteen rupees.

Proper Fee.

Twenty-two rupees and fifty paisc.

(Schedule I.)

Number.

Proper Fee.

Thirty rupees.

paise,

when such amount or value exceeds twenty thousand rupees, lor every one thousand rupees or part [hereof, in excess of twenty thousand rupees, up to nrty thousand rupees, and when such amount or value exceeds fifty thousand rupees, for every five thousand rupees or part thereof, in excess uf fifty thousand rupees:

Provided that the maximum fee leviable on a plaint or memorandum of appeal shall be ten thousand rupees.

Thirty-seven rupees and firty

2. (a) Petition under sec

tion 26 or the Provincia l Insolvency Act, 1920 or application under section 95 of

268 5 of 1908.

5 of 1920.

[West Benthe Act de or Civil Procedure, 1908,

- (h) appeal against order on a petition or application falling under clause (a).
- 3. (a) Petition under sections S3 and 54 of the Piovincial Insolvency 1920.
 - (b) appeal agatnel orderon a petition falling under clause (a) whether by lhe Official Receiverorby Ihe unsuccessful party.
- 4. Application for review of judgment, if presented on orafter (he ninetieth day from the dale of the deeriM.

An amount or the hair the scale of fee prescribed in article I on the amount or compensation claimed.

The West Bengal Court-fees Act, 1970.

On the scale prescribed under article I on the amount in dispute.

An umount of one-half of the scale of Tee prescribed in article 1 on the market value of the subject-matter subject to a maximum fee or rupees five hundred. An amount of onehair or the scale or Tec prescribed in article 1 on the market value of lhe subject-m alter subject to a maximum fee or rupees five hundred.

The fte leviable on the plaint or memorandum of appeal.

The Wesf Bengal Court-fees Act, 1970.

269

Number.

- 5, Application for review of judgment, if presented before the ninetieth day from the date of the decree.
- 6. Copy or translation of ajudgmenlorordernol being, or having the force of, a decree.

when such decree or order is made by any Civil Court olher than the High Court, or by any

- Revenue Court-(a) ir ihe amounl or value of lhe subjeel-mailer of lhe suil wherein such dccrce or orde r i s m ade is fi fly or less
- (b) If such amounl or value

made by the High Court.

- (b) In any other case.

Copyofanydocumenl liable to stamp, duty under the Indian Stamp Act, 1S99. when left by any party to a suil or proceeding in place of lhe origin al wi thdrawn.

7. Copy or a decree or order

decree.

having lhe force of a

When such judgment or order is passed by any Civil Court, other than the High Court, or by the presiding officerof any Revc nue Cou n or O rfice, or by any olhe r Jud i ci a I or Exec u live Aulhorily-

(a) IT (he amounl or value

fifty paise.

(Schedule I.)

Proper Fee.

One-half of the fee leviable on lhe plaint or memorandum of appeal.

One rupee.

Four rupees.

The amounl or ihe duly chargeable on the original,

Fifly paisc

of the subject-matter is fifty or less (han fifty rupees,

(b) If such amounl or value exceeds fl fly rupees.

When such judgment or order is passed by lhe High Court.

lhan fifty rupees.

eJcecils nny rupees, When such decree or order is

(a) When lhe slamp-duty chargeable on the original does not exceed fi fly paisc.

Seventy-five paisc. One rupee and

Fifty paisc.

2 of 1899.

270 [West Ben. Act

Number.

- Copy or any revenue or judicial proceeding or order nol otherwise provided for by this Aci or copy of any account, s lale me n l, report or ine like, taken out or any
- Probale of a will or letters ofad minis Iralion with or widioul will annexed.

When lhe amounl or value of lhe properly in n: spec I a r which the g ra n I of probale or k tiers of administration is made, exceeds (wo thousand rupees, on such amounl ur value up lo ten thousand rupees,

and

when .such amount or value exceeds lea thousand mpes, on (he portion of such amount or value which is in excess of ten thousand rupees, up (o fifty (housand rupees,

and

when such amounl or value exceeds fifty thousand rupees, On lhe portion of such amount or value which is in excess or fifty thousand rupees, up io a lakh or rupees.

anil

when such amount or value exceeds a lakh or rupees on[he porti on o rsueh amoun I or v al ue which is in excess or a lakh of rupees, up to two lakhs and fifty thousand rupees.

and

when such amount or value exceeds iwo lakhs and fifty thousand rupees On Lhe portion of such amount which is in excess of two lakhs and Rfly thousand rupees, up to three lakhs or rupees.

(Schedule I.)

Civil or Criminal or Revenue
Coun or Office, or from the
office of any Chief officer
charged with (he executive
ndminis- (nlion of a Division.
For every three hundred and sixty
words or fraction of three
hundred and sixly words.

Proper Fee.

Fifty paisc.

Two per ccmuin.

Three per cenlum.

Four pereculum.

Five per cenlum.

Five and a hair percentum.

Number.

(Schedule I.)

when such amounl *ar* value exceeds five lakhs of rupees, on Ihe portion of such amounl which is in excess of five lakhs of rupees:

and

Provided lhal when, after lhe gran I oT certificaic under Ihe Indian Succession Acl, 1925. in respect ofany property included in an estate, agranl or probate or letters of administration is made in respect of the same estate, the fee payable in respect or lhe latter grant shall be reduced by the amounl of the fee paid in respect of lhe former grant.

When Lhe amounl or value of any debt or securily specified in lhe cenilicale under section 374 of the Acl exceeds one thousand rupees.

Two per centum on [he tirsl len thousand rupees. three per cc n lum on ihe ncx I Tony thousand rapes,

fou r pc r cen tu m on the ne* l fifty ihousand rupees, and five per centum on the nexl one lakh and fifty Ihousand ropees,

five and a hair per centum on the next fifty Ihousand rupees, six per cerium on the next one lakhofru pees, six and a hair per centum on the next one lakh or rupees, and seven per centum on the remainder of such amount or value.

and

39 of 1925.

when the aggregate amount or value of any debts or securities specified in the certificate and or any UebL¹; or securities lo uhich the certificate has been extended under section 376 of Lhe Acl, exceeds one thousand rupees.

Proper Fee.

 Certificate under the Indian Succession Act. 1925.

when such amount or value exceeds [hire lakhs of rupees, on lhe portion or such amount which isincxcessorihreclnkhs of rupees, up lo four lakhs or rupees.

and

when such amount or value exceeds four lakhs uf rupees, on the portion of such amount which is in excess af four lakhs or rupees, up Id five lakhs or rupees,

Six per centum,

Six and a half percenlum.

Seven per ccn turn.

(Schedule I.)

Proper Fee.

Number.

In respect of such portion or [be apgregale amount or value as consists of ihe a mount or v D I uc o f deb is or securilics so specified, the fee hereinberon: provided in that behal Tin iJiis article, and

Ihree per ccnlum on such portion *at the* firji ten thousand rupees,

four and a half per centum on such portion of *the next* forty thousand rupees, sis per cenlum on such portion of the next fifty thousand rupees, and seven and a hair perce nt um on such portion of the new one lakh and fifty thousand rupees,

eight and a quarter per cenlum on such portion or the next fifty thousand rupees,

nine per centum on such portion of lhe next one Jakh of rupees,

nine iind three-quarter per centum on such portion of liic next one lakhof rupees, and

len and a half per ccnlum on such portion t>r ihe remainder or such aggregate amount or value of the amount or value of debts or securities to which the certificate has been extended.

Note,—(I) Theamounlor a debl is ils amount including interest on lhe day on which the inclusion of the debl in Lite certificate is apfi lied far, so far as such amounl can be ascertained.

X of 1970.]

The Wesf Bengal Court-fees Act, 1970.

Number.

12. Plaint presented with an originating summons under the Rules of the High Conn at Calcutta (Original Side), 1914.

The fee leviable on a plaint in a suil for lhe same relief, subject to a minimum fee of

thirty rupees.

Proper Fee.

2793 Whether or nol any power with respect ID a sccurily specified in a certificate has been conferred, under the Act and where such a power has been so conferred whether the power is Tor the receiving of interest or dividends on, or Tor the negotiation or transfer of the security, or for both purposes, (he value of the security is ils market-value on

(Schedule I.)

the day on which the inclusion of the security in the certificate is applied for, so far as such valueCan be ascertained.

 $(Schedule\ I.)$ Table of rates of ad valorem fees leviable on the institution of suits.

When lhe amount	But does noL Proper Fees,		
or value of lhe	exceed—		
subject-matter			
exceeds—			
Rs.	Rs.	Rs. P.	
	5	0.40	
5	10	0.75	
10	15	1.15	
15	20	1.50	
20	25	1.90	
25	30	2.25	
30	35	2.65	
35	40	3.00	
40	45	3.40	
45	50	3.75	
50	55	4.15	
55	60	4.50	
60	65	- 4.90	
65	70	5.25	
70	75	5.65	
75	80	6.15	
80	85	6.65	
85	90	7.15	
90	95	7.65	
95	100	8.15	
100	110	9.75	
110	120	11.40	
120	130	13.00	
130	140	14.65	
140	150	16.25	
150	160	18.00	
160	170	19.15	
170.	180	20.25	
180	190	21.40	
190	200	22.50	
200	210	23.65	
210	220	24.75	
220	230	25.90	
230	240	27.00	
240	250	28.15	
250	260	29.25	
260	270	30.40	



The Wei/Bengal Conn-fees Act, 1970.

[West Ben. Act

 $(Schedule\ J.)$

T 1. 1 C	C - 1 -	1	C I		41		C 1/4
Lanie ot rate	's <i>ot</i> an '	vaiorem <i>t</i>	1 299	evianie	on the	institution o	f suits.—contd.

When Lhe amounl	But does not	Proper Fees.
or value of the	exceed—	
subject-matter exceeds—		
Rs.	Rs.	Rs. P.
270	280	31.50
280	290	32.65
290	300	33.75
300	310	34.90
310	320	36.00
320	330	37.15
330	340	38.25
340	350	39.40
350	360	40.50
360	370	41.65
370	380	42.75
380	390	43.90
390	400	45.00
400	410	46.15
410	420	47,25
420	430	48.40
430	440	49.50
440	450	50.65
450	460	51.75
460	470	52,90
470	480	54.00
480	490	55.15
490	500	56.25
500	510	57,40
510	520	58.50
520	530	59.65
530	540	60.75
540	550	61.90
550	560	63.00
560	570	64.15
(Sche	edule 1)	

 $(Schedule\ 1.)$

Table of rates of ad valorem/ces leviable on lhe institution of suits.—contd.

	When the amount r value of lhe	Bui does nol Proper Fees, excced—	
	subject-matter exce		
	Rs.	Rs.	Rs. P.
276	570	580	65.25
[West Ben	. Act 580	590	66.40
	590	600	67.50
	600	610	68.65
	610	620	69.75
	620	630	70.90
	630	640	72.00
	640	650	73.15
	650	660	74.25
	660	670	. 75.40
	670	680	76.50
	680	690	77.65
	690	700	78.75
	700	710	79.90
	710	720	81.00
	720	730	82.15
	730	740	83.25
	740	750	84,40
	750	760	85.50
	760	770	86.65
	770	780	87.75
	780	790	88.90
	790	800	90.00
	800	810	91.15
	810	820	92.25
	820	830	93.40
	830	840	94.50
	840	850	95.65
	850	860	96.75

(Schedule I.)

Table of rates of ad valorem fees leviable on the institution of suits.—contd.

When lhe amou or value of the	nt	But does not Proper Fees.	
	ct-matter excecds—		
X of 1970.]	Rs,	Rs.	Rs. P.
The Wesf Bengal	860	870	97.90
	870	880	99.00
	880	890	100.15
	890	900	101.25
	900	910	102.40
	910	920	103.50
	920	930	104.65
	930	940	105.75
	940	950	106.90
	950	960	108.00
	960	970	109.15
	970	980	110.25
	980	990	111.40
	990	1,000	112.50
	1,000	1,100	120.00
	1,100	1,200	127.50
	1,200	1,300	135.00
	1,300	1,400	142.50
	1,400	1,500	150.00
	1,500	1,600	157.50
	1,600	1,700	165.00
	1,700	1,800	172.50
	1,800	1,900	180.00
	1,900	2,000	187.50
	2,000	2,100	195.00
:	2,100	2,200	202.50
:	2,200	2,300	210.00
:	2,300	2,400	217.50
:	2,400	2,500	225.00
:	2,500	2,600	232.50

(Schedule I.)

Table of rates of ad valorem fees leviable on the institution of suits.

When lhe amount Bui does nol Proper Fees, or value of lhe exceedsubjection attest excepts! Court-fees Act, 1970. Rs. Rs. P. Rs. 2,600 2,700 240.00 2,700 2,800 247.50 2,800 2,900 255.00 2,900 3,000 262.50 3,000 3,100 270.00 3,100 3,200 277.50 3,200 3,300 285.00 292.50 3,300 3,400 3,400 3,500 300.00 3,500 3,600 307.50 3,600 3,700 315.00 3,700 3,800 322.50 3,800 3,900 330.00 3,900 4,000 337.50 4,000 4,100 345.00 4,100 4,200 352.50 4,200 4,300 360.00 4,300 367.50 4,400 4,400 4,500 375.00 4,500 4,600 382.50 4,600 4,700 390.00 4,700 4,800 397.50 4.800 4,900 405.00 4,900 5,000 412.50

5,100

5,200

5,300

5,400

5,500

5,600

420.00

427.50

435.00

442.50

450.00

457.50

5,000

5,100

5,200

5,300

5,400

5,500

276 [West Ben. Act

The West Bengal Court-fees Act, 1970.

(Schedule I.)

Table of rates of ad valorem fees leviable on the institution of suits,—contd.

When the amount	But does not	Proper Fee.
or value of the	exceed—	
subject-maiter excecds—		
Rs.	Rs.	Rs. P.
5,600	5,700	465.00
5,700	5,800	472.50
5,800	5,900	480.00
5,900	6,000	487.50
6.000	6,100	495.00
6,100	6,200	502.50
6,200	6,300	510.00
6,300	6,400	517.50
6,400	6,500	525.00
6.500	6,600	532.50
6,600	6.700	540.00
6,700	6,800	547.50
6,800	6,900	555.00
6,900	7,000	562.50
7,000	7,100	570.00
7,100	7,200	577.50
7,200	7,300	585.00
7,300	7,400	592.50
7,400	7,500	600.00
7,500	7,750	615.00
7,750	8,000 .	630.00
8,000	8,250	645.00
8,250	8,500	660.00
8,500	8,750	675.00
8,750	9,000	690.00
9,000	9,250	705.00
9,250	9.500	720.00
9,500	9,750	735.00
9,750	10,000 .	750.00
10,000	10,500	772.50

(Schedule I.)

X of 1970.]
The Wesf Bengal Court-fees Act, proposes leviable on the institution of suits.—contd.

When Lhe amount or value of the		But does nol Proper Fee. exceed—	
subject-matter	excee	u—	
exceeds—			
Rs.	Rs.	Rs. P.	
10,500	11,000	795.00	
11,000	11,500	817,50	
11,500	12,000	840.00	
12,000	12,500	862.50	
12,500	13,000	885.00	
13,000	13,500	907.50	
13,500	14,000	930.00	
14,000	14,500	952.50	
14,500	15,000	975.00	
15.000	15,500	997.50	
15,500	16,000	1,020.00	
16.000	16,500	1,042.50	
16.500	17,000	1,065.00	
17,000	17,500	1,087.50	
17,500	18,000	1,110.00	
18,000	18,500	1,132.50	
18,500	19,000	1,155.00	
19,000	19,500	1,177.50	
19,500	20,000	1.200.00	
20,000	21,000	1,230.00	
21,000	22.000	1,260.00	
22,000	23.000	1,290.00	
23,000	24.000	1,320.00	
24,000	25,000	1,350.00	
25,000	26,000	1,380.00	
26,000	27,000	1,410.00	
27,000	28,000	1,440.00	
28,000	29,000	1,470.00	
29,000	30,000	1,500.00	
30,000	31,000	1,530.00	

The West Bengal Conn-fees Act, J 970.

(Schedule I.)

Table of rates of ad valorem fees leviable on the institution of suits.—comd.

When the amount or value of the subject-matter exceeds—■	Bui c	does not Proper Fee-, exceed—	[West Ben. Act
Rs.	Rs.	. Rs. P.	
31,000	32.000	1,560.00	
32,000	33,000	1,590.00	
33,000	34,000	1,620.00	
34,000	35,000	1,650.00	
35,000	36.000	1,680.00	
36,000	37,000	1,710.00	
37,000	38,000	1,740.00	
38,000	39,000	1,770.00	
39,000	40,000	1,800.00	
40,000	41,000	_ 1,830.00	
41,000	42,000	1,860.00	
42,000	43,000	1,890.00	
43,000	44,000	1,920.00	
44,000	45,000	1,950.00	
45,000	46.000	1,980.00	
46,000	47,000	2,010.00	
47,000	48,000	2,040.00	
48,000	49,000	2,070.00	
49,000	50,000	2,100.00	
50,000	55,000	2,137.50	
55,000	60,000	2,175.00	
60,000	65.000	2,212,50	
65,000	70,000	2,250.00	
70,000	75,000	2,287.50	
75,000	80,000	2,325.00	
80,000	85,000	2,362.50	
85,000	90,000	2,400.00	
90.000	95,000	2,437.50	
95,000	1,00,000	2,475.00	
1.00,000	1,05,000	2,512.50	

The west bengat	Court-jees Act, 197
X of 1970.]	

When the amounl or value of lhe	But does not excecd—	
subject-ma tier	checea	
exceeds—		
Rs,	Rs.	Rs. P.
] ,05,000	1,10,000	2,550.00
J. 10,000	1,15,000	2,587.50
1.15,000	1,20,000	2,625.00
1,20,000	1,25,000	. 2,662.50
1,25,000	1,30,000	2,700.00
1,30,000	1,35,000	2,737.50
1,35.000	1.40.000	2,775.00
1,40,000	1,45,000	2,812.50
1,45,000	1,50,000	2,850.00
1,50,000	1,55,000	2,887.50
1,55,000	1,60,000	2,925.00
1,60,000	1,65,000	2,962.50
1,65,000	1,70,000	3,000,00
1,70,000	1,75,000	3,037,50
1,75,000	1,80,000	3,075,00
1,80,000	1,85,000	3,112.50
1,85,000	1,90,000	3,150.00
1,90,000	1,95,000	3,187.50
1,95,000	2,00,000	3,225.00
2,00,000	2,05,000	3,262.50

and the fees increases at the rate of thirty-seven rupees and fifi for every five thousand rupees, or part thereof, up to a maximum fe thousand rupees, for example—

Rs.	Rs. P.
3,00,000	4,012.50
4,00,000	4,762.50
5,00,000	5,512.50
6,00,000	6,262.50
7,00,000	7,012.50
8,00,000	7,762.50
9,00,000	8,512.50
10,00,000	9,262.50
11,00,000	10,000.00

 $\label{proper} \mbox{Proper Fee.} \\ \mbox{\it Table of rates of ad valorem/ec'j leviable on the institution of suits.} --concld.$

(Schedule II.)

SCHEDULE

II. Fixed fees

Number.

1. Application or petition (u)
When pre sen led lo any officer of
Ihe Customs or Excise Department
or lo any Magistrate by any person
having dealings with 1 he Govern
mem. and whe n I he subj eel-rait

icr of such application relates exclusively lo those dealings;

Or when presented (0 any officer of land- revenue by any person holding lemporarily- scldecl land under direct engagement with Government, and when the subject-

matter of the application or pelilion re I atcs exc lu si ve ly lo such engagement:

Or when presented lo any municipal Commissioner or member of a Zilla Parishad under any Acl for the lime being in forte
Tor lhe conservancy or improvement o fany place, if the application or petition re laics solely to such conservancy or improve men l;

Or when presented to anyCivilCourtotherlhan a principal Civil Court of original jurisdiction, or lo any Court of Smul 1 Causes constituted under [he Provincial Small Cause Courts Act, 1887, or to a Collection or other officer of revenue in relation to any suit or case in which The amount or value of the subject-maller is less Ihnn fifty rupees;

Proper Fee.

Fifteen paise.

fifteen paisc.

Fifteen paise.

Fifteen paisc.

(Schedule II.)

Number.

Proper Fee.

Civil, Criminal or Revenue charge of an offence Court, or lo any B oard or presented lo a Criminal Coun executive officer Tor lhe one mpee, and in other cases purpose of obtaining 3 copy seventy-five paise. or translation of any judgment, decree or order passed by such Court. Board or officer, or of any other documenl on record in such Court or office,

(b) When containing a complaint Court one rupee, and in other or charge of any offence cases seventy-five poise. other lhan 3n offence for which police- officers may, under the Criminal ProcedurcCode, arrest wi thou t wamui t, and presented to any Criminal Courl;

Or when presented to a Civil, Criminal or Revenue Court, or to a Collector, or any Revenuc- offleer having jurisdiction equal or subordinate to a Collector, or to any Magistrate in li is execu live capacity, and not One rupee and fifty paise. other' wise provided for by this Aci;

Or lo deposit in Court revenue or rent:

Or for determination by a Court or the amount of compensation lo be paid by a landlord to his tenant.

When presented lo the Board of Revenue or lo any Chie f O flice r charged with the executive admi- nis (ration of Division notolherwiseprovided for by this Act.

Fifteen paise.

In the case of a complaint or charge of an offence presented lo a Criminal

5 of 1908,

2 of 1882.

(Schedule 11.)

Number.		Proper Fee.
	(d) For amcsl or attachment	_
	before judgment or for temporary	
	injunqlion—(i) when	
	presenled ID D Civil Court	
	olher Ihnn Ihe High Coun in	
	relation loanysuil or	
	proceeding—	
	(1) if [he value of	
	(he subject-	
	matter is less	One rupee.
	than Rs. SO;	•
	(2) if the value is	
	Rs, 50 and above;	
	(ii) when presented to the High	
	Court, (c) Under section 47 ant)	Two rupees and fifly paise.
	Order XXI, rules 58 and 90 or	
	the Code or Civil Procedure,	Five rupees.
	1908—	
	(i) when filed in Re	
	venue Court o r in	
	Mttnsirs Coun;	
	(ii) when filed in [he .	
	City Civil Court,	One rupee.
	Calcutta, a	•
	SubordinateJudge's	
	Court or a District	Two rupees and fifty paise.
	Court; (iii) when filed in the High	
	(iii) when fried in the riigh Court.	
	(f) Under sections 34, 72, 73	
	and 74of[he Indian Trusts	
	Act, 1882.	Five rupees.
	(g) (i) For probaleorlelters	Five Tupees.
	of administration lo	Five rupees.
	have effect throug-	-
	hout India.	
	(ii) Application for probate	Twenty-five rupees.
	or letters of	
	administration not	
	falling under clause	
	Ci)—	
	(1) ir the value of	
	lhe estate does	
	nalcscecd Rs. 1,000;	
	(2) if the value	
	exceeds Rs.	Comments Comments
	1,000:	Seventy-five piist.

Five rupees;

(Schedule II.)

Number.

Provided thai if a caveat is entered and the application is registered as a suil, one-half (he scale of fee prescribed in Article I of Schedule I on llic market value of lhe estate less the fee already paid on the application shall be levied, (h) Application under section 14 or scclion 20 of (he Arbitration Acl, 19-10, for direction Tor filing on award or for an order for filing an agreement and application Tor

Enforcing foreign awaitfs— (i)
when presented to a
Munsirs Court; (ii)
when presented to ihe
CilyCivil Court,
Calcutta, a Subordinate Judge's Court,
a District Court or the
High Court—

- (1) if the value or lhe subjectmat 1 er of lhe award does not exceed Rs. 5,000:
- (2) if such value esceeds Rs. 5.000 but does not exceed Rs. 10.000:
- (3) if such value exceeds Rs. 10.D00.
- (O Pelilion lo the High Court for Ihe admission of an Advocate, Attorney or Vakil.
- Q) When preserved lo ihe High Court under section 115 of lhe Code of Civil Procedure, 1908. for revision of an order—i) when (he value of the suil (o which the order relates does not exceeds Rs. 1,000;
 - (ii) when lhe value or the suit cxceed Rs. 1,000.

Fifteen rupees.

Proper Fee. Fifteen rupees.

One hundred rupees.

Two hundred and fifty rupees.

10 of 1940.

Twenly rupees.

Five rupees.

Ten rupees.

5 of 1908.

Number.

(Schedule II.)

	Proper Fee.
'(k) When pre sen led lo Lhe Higli Court—	•
(i) for directions, orders or writs, other than [he writs in [he nature or	One hundred rupees.
habeas corpus and the writs arising out of	
cas« challenging ony law on luxation, under article 226 of the	
Consli tu lion of Indi a	
for any purpose olher than enforce me nt of the fund a-	
mental rights confc- cred by Part HI thereof;	
(i i) for writs in the nature of habeas corpus;	
(iii) for writs under article 226 of (he Consli (ul ion of I ndi a in coses	No fee.
challenging uny matter on malion;	Two hundred and fifty rupees.
(iv) fordirections, orders or wri is u nile r arti clc 226 or the Constitution	
ofIndia for (he enforcement of any of the fundamental ri gh is conferred by Pan Til thereof;	One hundred rupees.
(v) for the exercise of i is jurisdic lion u nde r	
. article 227 of lhe Constitution of India; (vi) inanyoihereasenoi provided Tor by ihis	
Act.	One hundred rupees.
	One hundred rupees.
Coun.	Five rupees.
One When filed in—	1
when fried in— 0) rupee. (ii)	Twenty rupees.
Rengal Court-fees (Amer	ndmenl) Aci 1985 (Wesl Ben Ar

a Munsirs Cnun, ihe CilyCivilCoun, Calcutta, a Subordinate Judge's Court or a Dislricl Court, ihe High

2. Original polition nol otherwise provided for.

The Wesf Bengal Court-fees Act, 1970.

285

Number.

- 3. Application (o any Civil Court lhal records may be col led Tor Tram another Court,
- A. Application for leave to sue as a pauper,
- 5. Application Tor leave to appeal as a pauper.
- <5, Plaint or memorandum of appeal in 3 suit to establish or disprove a right or occupancy.
- 7. Bail bond or other instrument or obligation give n i n pu rsu ance of an order made by a Court or Magistrate under any section or the Code of Criminal

(Schedule II.)

Procedure, 1 £98, or the Code or Civil Procedure, 1908, and not otherwise provided Tor by this Act,

- Undertaking under sec lion
 o f th c Ind ian Divorce
 Acu 1869.
- '9. Mukhtamama, Vaka- latnama or any paper signed by an advocate signifying or

Seventy-five paise in addition (o any fee levied on (he application under clause (a), clause (b), or clause (d) of Article I of this Schedule.

Fifty paise.

- (a) When presented to a One rupee. District Coun.
- (b) When presented lo a Two rupees, Commiss i one r or the H i gh Court.

- - Fifty paisc.

intimating that he is retained Tor a party—

- (a) lo the High Court,
- (b) to any Civil or Criminal Court,

When lhe Court grants the application and is of opinion that the Iransmission of such records involves Ihe use of the post.

Fi fly paise,

5 of 1B98.

5 of 1908.

'Number 9 was substituted by s. 2 of lhe Wesl Bengal Court-fees (Amendment) Acl, 1980 (Wesl Ben. Acl XXI of 1980).

Fifty paise.

4 of 186<J.

Five rupees.
Two rupees.

The West Bengal Court-fees Act, 1970.

(Schedule II	".)
--------------	-----

Number.

Proper Fee.

(c) 10 lhe Board of
Revenue or lo
any
Revenue
Court.

lo any
Collector or
Magistrate or

(d) to any executive officer including any of ficer charged with the executive a dministrialion of a Division.

10. Every copy of power-of-attomey when filed in any suil or proceeding.

Memorandum

II. appeal from an order inclusive of an older determining any question under see lion 47 or section 144 of the Code of Civil Procedure, 1908, and nol o therwise provided for—

Two mpces,

Two rupees.

Seventy-five paisc.

When presented-

(i) to any Court other lhan the High Court or lo any Execulive Officer other than the Board of Revenue or Chier Executive Authority,

lii) ID the Board of Revenue or Chief $\mbox{Executive Authority}, \label{eq:chief}$

Two rupees.

One rupee.

(iii) lo the High Court-

(1) Where lhe order was poised by a Subordinaie Court or other auLhorily—

(a) if die order (dales lo a suit or proceeding, die value of which exceeds one thousand rupees.

Ten ropeex.

(b) in any odicr case.

(2) Where the appeal is under clause 15 of the Lellers

Pal en I—

Five rupees.

(a) from an order passed in exercise of appellate jurisdiction,

Ten rupees.

5 of 1908.

X of 1970.]
The Wesf Bengal Court-fees Act, 1970.

287

(Schedule II.) Number. cacreise oT original jurisdiction. which would be appealable under! he rupees. Code of Civil Procedure, I90B had it been passed by a Subordinate Court, '{bb) from an order on a writ petition under article 226 One hundred rupees. S of 1908. of the Constitution of India, One hundred rupees. '(bbb) from an order on a writ petition or application Five rupees. arising aul ofany cose challenging any matter on taxation, (c) in any other ease. Five rupees. (3) Where the appeal is under see lion 4 5B or the Banking Companies Act, 1949. (4) Where the appeal is under Fifteen rupees, One section 411A or the Code of Criminal Procedure, 1E98. (iv) to the Government in pursuance or a hundred rupees. statutory right lo appeal Tor which 10 of 19.19. no court-Tee is leviable under any olher enacttnent. 5 of 1898. (i) When: the appeal is from an order of a Munsif s Court, (ii) in any olher case Proper Fee. Ten rupees. 12. Memorandum or under appeal scclion 3? of I he Arbitration Ad. I WO. (b) from an 19 of 1900. order Two hundred rupees. Five hundred passed in 13. Caveat Ten rupees. 14. Application under Five rupees. AclNo.Xofl859, seclion 26, or Bengal

'Sub-items (bb) and (bbb) were inserted by s. 2(2) of the Wesl Bengal Court-Tees (Amendment) Act, 1985 (West Ben. Act XXIX of 1985).

Aci No. VI of 1362, section 9,

(Schedule II.) Proper Fee.

Number. 5. Pl aint or memorandum of appeal in each or [he followin g suiLs:— Fifteen rupees, (i) lo alter or sel aside a summary decision or order of any of [lie Civil Courts nol established by Letters Palent or or Revenue any Court. Fifteen rupees, (ii) lo alter or cancel any entry in a register of lhe names of proprietors of revenue-paying estates. (iii) to obtain a Twenty rupees, declaratory decree where no consequential relief is prayed, (iv) lo set aside an Fifteen rupees. award, (v) to sel aside an adoption, Twenty rupees, ■ (vi) every other suit Fifteen rupees. where it is nol possible lo estimate at a money-value the subjeel-malter in i dispute, and which not otherwis e provided for by this Acl. Agreement in writing staling a question for the opinion of the Court under the

5 of 1908.

Code of Civil Procedure, 1908—

- (i) when presented lo any courl Ten rupees, subordinate lo the High Court.
- (ii) when presented lolhe High Court. One hundred rupees.

290 [West Ben. Act

The West Bengal Court-fees Act, 1970.

Number.	(Schedule il.)	Proper F	ee.
17, Petition in a suil under lhe Native Converts' Marriage Dissolution Aci, 1866.		Five rupees.	21 of 1866.
IS. Every petition under the Indian Divorce Aci, 1869, except petitions under section 44 of the same Act, and every memorandum of appeal under sec linn 55 oT (he same Act.		Tweniy rupees.	4 of IB69.
19. Every peliiion for resti lu t ion o f co nj u gal rights, judicial separation, divorce or divorce by mulual consent under the Special Marriage Aci, 1954, and every memorandum of appeal under section 39 of the same Act.	•••	Five rupees.	43 of 1954.
20. Every petition for resti lu ti o n o f co nju gal rights, judicial separnlion or divorce under lhe Hindu Marriage Aci, 1955, and every memorandum of appeal under section 28 of lhe same Aci.	•••	Five rupee!:,	25 of 1955.
21. Plaint or memoran- dum of appeal under lhe Parsi Marriage and Divorce Act, 1865.		Tweniy rupees,	15 of [365.
 Petitions under lhe Indian Christian Marriage Aci, IS72. 	-••	Two rupees.	15 of 1372.
23. Plaint or memorandum of appeal when presented lo a Court under the Indian Colonial Divorce Jurisdiction Act, 1926.		Fifly rupees.	

291 [West Ben. Act

77ie We.rt Bengal Court-fees Aci, 1970.

(Schedule 11.)

Number,

14. Plain! or memorandum of appeal when presented to a Court under the 8 or 1939.

Dissolution or Muslim Marriage Acl, 1939.

usiim Ten rupees.

25. Petition-

(a) Questioning lhe elccli on o r any pe rson as a Municipal Commissioner, when presented loa District Judge under section 36 or ihe Bengal Municipal Acl, 1932 or toThe ChieTJudge, Small Cause Court of Calcutta under section Ti oT lhe Calcutta Municipal Act, 1951, or lo the District Judge, Howrah under lhe same section of ihe sa me Ac l as amc n d cd bylheHow rah Municipal Act, 1965.

the District Judge, Howesh under the

(b) Questioning the va Ii di ly of an eleel ion under
the West Bengal Zilla
Ben, Acl XV of
Drivbell, Act. 1062

Prin\hatk Act, 1963, when presented to a District Judge under

see I ion ID2 of lhe said Acl lo decide dispute relating lo such clections.

Wesl Ben. Acl XXXIII of 1951.

1932.

Wesl Ben. Acl XVII of 1965.

West Ben. Acl XXXV of 1963. 26. Application or petition to lhe Court under see I ions 391, 439 or 523 of lhe Companies Acl, 1956.

Any other application or petition (o the Court for judicial action or relief under the said Acl, not otherwise provided for under this Acl.

Fifteen rupees.

Proper Fee.

Fifleen rupees.

Fifty rupees.

Ten rupees.

(Schedule III.)

SCHEDULE III.

ANNEXURE A

VALUATION OF THE MOVABLE AND IMMOVABLE PROPERTY OF , DECEASED.

Rs. P.

Cash in the houseand at the banks, household goods, wearingapparel, books.plate, jewels, etc.

(State estimated value according to best of Executor's or Administrator's belief.)

Property in Government securities transferable al lhe Public Debt Office.

(Slate description and value ai the price of the day; also Lhe in teres i separately, calculating it to lhe time or making lhe application.)

Immovable property consisting of

(S ta te d esc rip t i o n, giving, i n the case of hou ses, the assessed value, if any, and the number of year's assessment the market-value is estimated at, and, in the case of land, Lhe area, Lhe markeL-value and all rents that have accrued.)

Leasehold property ,

(If the deceased held any leases for years determinable,

state the number of year's purchase the profit rents are estimated lo be worth and the value of such, inserting separately arrears due at lhe date of deaLh and all rents received or due since that date to the time of making lhe application.)

Property in public companies

(Slate the particulars and the value calculated at the price of the day; also the interest separately, calculating it lo the time of making the application.)

Policy of insurance upon life, money put on mortgage and other securities, such as bonds, mortgages, bills, notes and other securities For money.

(Statelheamountoflhewhole; also the inlerest separal cly, calculating it to the lime of making the application.)

Book Debts
. (Other than bad.)

Stock in trade
(Stale the eslimated value, if any.)

[West Ben. Act X of 1970.]

(Schedule III.)

Other property not comprised under the foregoing heads.. (Slate the estimated value, if any.)

Total ..

Deduct—amount shown in Annexure B not subject .. lo duty

Net Total ..

ANNEXURE B SCHEDULE OF DEBTS, ETC. Rs. P.

Amounl of debts due and owing from the deseasetl, payable by law out of Lhe estate. .. ., ...

Amount of funeral expenses

Amount of mortgage incumbrances

Property held in trust not beneficially or with general power to confer a beneficial interest. - -

Other property not subjecL to duly .,

Tolal.,